



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

REVENUE & DISASTER MANAGEMENT (REGISTRATION) DEPARTMENT

NOTIFICATION

The 23rd August, 2023

No.E-File 251498/2023 : In exercise of the powers conferred by section 6 of the Anand Marriage Act, 1909 (Central Act 1909) the Governor of Assam is hereby pleased to make the following rules for the registration of Anand Marriages, namely :-

- | | | |
|------------------------------|----|--|
| Short title and commencement | 1. | (1) These rules may be called The Assam Anand Marriages Registration Rules, 2023. |
| | | (2) They shall come into force on the date of their publication in the Official Gazette. |
| Definitions | 2. | (1) In this rules, unless the context otherwise requires,- |
| | | (a) "Act" means the Anand Marriage Act, 1909 (Central Act, 7 of 1909); |
| | | (b) "Anand Marriage" means a marriage solemnized according to Sikh Marriage Ceremony which is commonly known as Anand Karaj; |
| | | (c) "District Registrar" means the District Commissioner of the concerned district; |
| | | (d) "Form" means the Form appended to these rules; |
| | | (e) "Register" means a Register of Anand Marriages maintained by the Registrar of Marriage; |

- (f) "Registrar" means the Registrar of Anand Marriages or Officer as appointed under rule 3 of these rules;
- (g) "State Government" means the Government of Assam;
- (h) "Parties to the marriage" means both Bride and Groom;
- (2) Words and expressions used in the rules but not defined, shall have the same meanings as assigned to them in the Act.
- Authorization for registration of Anand marriages 3. For the purpose of registration of Anand Marriage solemnized within the State of Assam, the Sub Registrar or Marriage Officer as appointed by the Governor of Assam by notification published in the Official Gazette shall be the Registrar of Anand Marriages of the respective district within their respective jurisdiction.
- Jurisdiction 4. The Anand Marriage shall be registered with the Registrar of the District within whose jurisdiction such marriage has been solemnized.
- Maintenance of Register of Marriages 5. The Registrar shall maintain a Register of Anand Marriages in **Form – I.**
- Procedure for Registration 6. (1) The parties to Anand marriage shall prepare Memorandum in duplicate, in **Form-II** and submit the same to the Registrar along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar, along with Registration fee of Rs 500 (Rupees Five Hundred) :
- Provided that for Registration of Marriages solemnized before the commencement of these rules, memorandum for registration shall be submitted within a period of 12 months from the date of commencement of these rules.
- (2) The Memorandum shall be signed by both the parties to the marriage and at least two other persons who have witnessed the marriage.
- (3) The parties to the marriage who have not registered their marriage within the period specified under sub-rule (1) above shall get their marriage registered by submitting the memorandum to the Registrar in **Form-II** and a declaration in **Form-III** along with documents to prove solemnization of the marriage to the satisfaction of the Registrar of Marriages.
- Verification and registration of marriages 7. (1) The Registrar after verification and scrutiny of the memorandum and documents received under sub-rule (3) of rule 6, if satisfied that the marriage has been solemnized, shall enter the particulars of the marriage in the Register and issue a certificate of Anand Marriage in **Form – IV.**

(2) Where the Registrar has reasons to believe that, -

- (i) the marriage solemnised between the parties is not an Anand Marriage; or
- (ii) the identity of the parties or the witness testifying the solemnization of the marriage is not established; or
- (iii) the documents tendered before him do not prove the marital status of the parties ;
- (iv) he may, call upon the parties to produce such further informations or documents as he may deem necessary for establishing the identity of the parties and the witnesses or correctness of information presented to him within a period of thirty (30) days from the date of receipt of memorandum.

Refusal of
Registration of
Anand Marriage

8. The Registrar may, for the reasons to be recorded in writing, refuse the registration of marriage, if the parties to the marriage fail to comply with the directions issued by him under the sub-rule (2) of the rule 7.

Issuance of
certificate of
Anand marriage

9. The Registrar shall provide two copies of the certificate of Anand Marriage to the couple, free of charge, within one month of the receipt of the memorandum.

Correction or
cancellation of
entry in the
Marriage Register

10. If the Registrar of Marriages suo-moto or on receipt of an application or complaint from any person finds that the entry of a Marriage is erroneous in form or substance or has been entered fraudulently or improperly he may correct or cancel, as the case may be, such entry in the Register maintained for the purpose, after passing a speaking order in this behalf and make an entry to that effect in the remarks column of such Register:

Provided that the parties concerned shall be given a reasonable opportunity of being heard, before passing of such an order by the Registrar of Marriages, for such correction or cancellation, as the case may be, of the entry in the Register pertaining to such marriage.

Appeal against the
order of Registrar
of Marriages

11. (1) Any person aggrieved of an order passed by the Registrar of Marriages, may file an appeal to the District Commissioner within a period of three months from the date of receipt of such decision or order :

Provided that the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing, by the District Commissioner that they had sufficient cause for not preferring the appeal within the specified period.

- (2) The District Commissioner shall, after giving an opportunity of being heard to the parties concerned, dispose of the appeal within a period of thirty days from the date of filing of the appeal.
- Submission of report of the marriages registered
12. (1) The Registrar shall forward duplicate copies of the memorandum received in a month to the District Commissioner before the 10th day of every subsequent month.
- (2) The originals of the memorandum received by the Registrar and duplicate copies forwarded to the District Commissioner shall retain their copies of memorandum.
- (3) The Registrar shall also forward particulars of the corrections made as per rule 10 mentioning the date of corrections and a copy thereof to the District Commissioner.

GYANENDRA DEV TRIPATHI,
Principal Secretary to the Government of Assam,
Revenue & Disaster Management Department.

Form-I

(Under rule 5)

[Register of Marriage under Anand Marriage Registration Rules, 2023]

Sl No.	No. and Date of Application		Date and Place of Marriage		Name and percentage of applicants		Age of applicants and date of birth	
					Husband	Wife	Husband	Wife
1	2		3	4	5	6	7	
Nationality of the applicants		Permanent dwelling place, if any of the applicants		Present dwelling place, with Tel. No. and E- mail I.D (if any)		Signature of the applicants		
Husband	Wife	Husband	Wife	Husband	Wife	Husband	Wife	
8	9	10	11	12	13	14	15	
Name and particulars of two witnesses	Signature of witnesses					Signature of the marriage officer with date of registration		
16	17					18		

12. Address of residence in Assam after marriage :	
House :	
Name / No. :	
Sub-Locality :	
Locality :	
Village/Town :	
Sub-division :	
District :	
State :	
Country :	
Pin Code :	
13. Address of permanent residence before marriage :	
House :	
Name / No. :	
Sub-Locality :	
Locality :	
Village / Town	
Sub-Division :	
District :	
State :	
Country :	
Pin Code :	
14. Mobile No. :	
15. e-mail id :	

16. Marital status before marriage (Attach Divorce decree / death certificate of Husband / wife)	Unmarried Divorced Widower	Unmarried Divorced Widower
17. Nationality (Attach proof of marital status and nationality if anyone is foreigner)		
18. Religion		

Details of Solemnisation of Marriage

19. Date of Solemnization of Marriage :

20. Whether Marriage was solemnised at Religious Place : Yes / No

(Attach certificate from priest, maulvi, pandit, gurudwara prabandhak etc.)

21. The Religious custom practice under which marriage was solemnized :

22. Address of place of solemnization of Marriage in Delhi :

House Name / No :

Sub- Locality :

Locality :

Village / Town :

Sub-division :

District :

State :

Country :

Pin Code :

DD	MM	YYYY
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Details of Witnesses			
	Witness I	Witness II	Witness III (In case of the Special Marriage, 1954)
23. Name :			
24. Father's Name :			
25. Mother's Name :			
26. Aadhar No.:			
27. Address :			

28. Identity Proof of Groom (Please tick one, provide the document No. and attach the same)		
Aadhaar Card	PAN Card	Ration Card with Photograph
Voter ID Card	Passport	Driving License
Any Govt. Recognized document		Document No:
29. Identity Proof of Bride (Please tick one, provide the document No. and attach the same)		
Aadhaar Card	PAN Card	Ration Card with Photograph
Voter ID Card	Passport	Driving License C
Any Govt. Recognized document		Document No:

30. Date of Birth Proof of Groom (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (<i>Verified DOB</i>)	Passport	Driving License
Nursing home/ Hospital Report	Birth Certificate	
Aadhaar Card (<i>Verified DOB</i>)	Passport	Driving License
Nursing home/Hospital Report	Birth Certificate	
32. Address proof of Groom after Marriage (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (<i>Verified DOB</i>)	Aadhaar Card (<i>Verified DOB</i>)	Aadhaar Card (<i>Verified DOB</i>)
Voter ID Card	Voter ID Card	
Nursing home/Hospital Report	Birth Certificate	
33. Address proof of Bride after Marriage (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (<i>Verified DOB</i>)	Passport	Driving License
Voter ID Card	Ration Card	Electricity Bill
Rent Agreement (Registered)	Bank Passbook	

34. Address proof of Groom before Marriage (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (Verified DOB)	Passport	Driving License
Voter ID Card	Ration Card	Electricity Bill
Rent Agreement (Registered)	Bank Passbook	
35. Address proof of Bride before Marriage (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (Verified DOB)	Passport	Driving License
Voter ID Card	Ration Card	Electricity Bill
Rent Agreement (Registered)	Bank Passbook	
36. Identity proof of Witness I (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (Verified DOB)	Passport	Driving License
Voter ID Card	Ration Card	Electricity Bill
37. Identity proof of Witness II (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (Verified DOB)	Passport	Driving License

Voter ID Card	Ration Card	Electricity Bill
38. Permanent resident Proof of Assam of Witness I (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (Verified DOB)	Passport	Driving License
Voter ID Card	Ration Card	Electricity Bill
Rent Agreement (Registered)	Bank Passbook	

39. Permanent resident Proof of Assam of Witness II (Please tick one, provide the document No. and attach the same)		
Aadhaar Card (Verified DOB)	Passport	Driving License
Voter ID Card	Ration Card	Electricity Bill
Rent Agreement (Registered)	Bank Passbook	

Declaration

I hereby solemnly affirm & declare that, all of the above furnished information is true & correct to the best of my knowledge. I am fully aware that furnishing incorrect or false or forged information will lead to punitive action against me under the relevant statutory provisions.

Date:

Place:

Signature of Groom : Signature of Bride :

Signature of Witness I : Signature of Witness II :

Form-III
See Rule 6(3)

Declaration

We _____ (Name of the husband and wife) do hereby declare that our Marriage was solemnized on _____ (Date of marriage) at _____ (Place of marriage). The memorandum for registration of marriage could not be submitted within the period specified under rule 6 due to _____ (specify reason). We hereby submit memorandum (Form II) along with documents to prove the solemnization of the marriage for the purpose of registration of our marriage.

Place:

Date:

Signature of Husband:

Signature of Wife :

Declaration to be Attested by Gazetted Officer/ Member of Parliament/ Member of Legislative Assembly/Member of Local Self Government Institutions
I _____ hereby certify that the marriage between _____ and _____ was solemnized on date _____ and the fact is personally known to me.

Signature with place, date and seal

Form-IV
See Rule 7

Government of Assam
Revenue & DM (Registration) Department
Certificate of Marriage
[Issued under rule 7 of the Assam Anand Marriage Registration Rules, 2023]

S.No.

Reg. No. & date.....

Space for
Photograph of
wife

Certified that a Marriage

Between

Ms..... D/o Mr & Mrs.....

R/O.....

Space for
Photograph of
Husband

..... age

..... born on

And

Mr S/o Mr &

Mrs

R/o

..... age

born on

Having been solemnized at Delhi on according to the custom practiced by the parties duly witnessed by

(1) Mr./Ms....., SW/D/o

R/o.....

And

2) Mr./Ms.....,SW/D/o.....

R/o.....

Has been duly registered on at the office of Marriage Officer, District.....

at.....Assam, on the basis of the particulars furnished this office.

Signature of the applicants/Wife.....

Signature of the applicants/Husband.....

Issued on this..... day of.....of the year.....

Under the hand & seal of the Marriage Officer (signature)



GOVERNMENT OF ASSAM
REVENUE (REGISTRATION) & DM DEPARTMENT
JANATA BHAWAN::DISPUR::GUWAHATI-06

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur, 12th September, 2023.

E-251498/2023/104: In consequences of the Gazette Notification No.E-251498/2023 on Anand Marriage Registration Rules, 2023 published in the Assam Gazette on 23/08/2023, the Governor of Assam is hereby pleased to notify all Registering Officers as Marriage Registering Officers under The Anand Marriage Act, 1909.

**Signed by Gitanjali
Bhattacharyya**

Date: 12-09-2023 13:20:35

(Gitanjali Bhattacharyya, IAS)
Secretary to the Govt. of Assam
Revenue & DM Department

Memo. No. E-251498/2023/104-A

Dated Dispur, 12th September, 2023.

Copy to:

1. Inspector General of Registration, Assam for information.
2. All. District Commissioner cum District Registrar, Assam for information and necessary action.
3. The Director , NIC, Assam State, Last gate, Dispur for necessary action.
4. The P.S. to the Hon'ble Minister, Revenue & DM Department for kind appraisal to the Hon'ble Minister.
5. The P.S. to the Principal Secretary, Revenue & DM Department for kind appraisal to the Principal Secretary.
6. All Deputy Registrar / Sr. Sub Registrar / Sub Registrar for information and necessary action.

1/275400 2023

By Order etc...

Signed by Alakananda

Medhi

Date: 12-09-2023 14:25:45

Deputy Secretary to the Govt. of Assam
Revenue (Registration) & DM Department
